CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

C.P. NOS.: 26/98, 27/98, 28/98 AND 29/98 IN

O.A. NOS.: 1017/96, 1018/96, 1019/96 AND 1221/96

Respectively.

TRIBUNAL'S ORDER

DATED: 04.12.1998.

shi D.V. Gargae for the applicants.

The case is called out for hearing.

Shri V.S. Masurkar tenders proceedings of the Committee for compassionate appointment dated 25.11.1998, which shows that applicants' cases have been considered. They also say that other processes like police verification, etc. are still being processed. In our view, the proceedings of the Committee dated 25.11.1998 substantially complies with the direction given in the O.A. Therefore, no question of contempt arises. Accordingly, the above mentioned contempt petitions are discharged. No costs.

(D.S. Baweja)

M(A).

(R.G. Vaidyanatha)
Vice-Chairman.

os⊁

order/Judgement despatched

to Applicant/Respondent (s)

no 21/12/98

D. C. filed in OA 1017/98